

17-12-2022

Both sides represented.

Seen joint compromise petition No. 2898/2022, signed by both the parties by stating that the parties have entered in an amicable settlement on the following terms:

- (i) The defendant has refunded Rs. 2,90,000/- through cheque to the plaintiffs, of the advance money of Rs. 3,50,000/-.
- (ii) The plaintiffs have waived their claim over the remaining amount of Rs. 60,000/- of the advance amount of Rs. 3,50,000/-.
- (iii) The plaintiffs do not have claim any right over the suit land.
- (iv) The notarized deed of agreement dated 27-12-2021, of this suit is revoked by the parties and the original of the same is returned to the defendant.

On the aforesaid terms, the parties have prayed to pass a compromise decree.

Heard Id. counsels for both the parties, as well as the parties personally.

It appears that the parties have entered in the compromise voluntarily, without any fear, favour or influence. Hence, the suit is disposed of on compromise.

Let the joint compromise form of Lok Adalat signed by both the parties be marked as Ext. 'X', the same will form a part of the decree.

Contd...  
17-12-2022

Let prepare the decree on the following agreed terms of the parties:

- (i) The defendant has refunded Rs. 2,90,000/- through cheque to the plaintiffs, of the advance money of Rs. 3,50,000/-.
- (ii) The plaintiffs have waived their claim over the remaining amount of Rs. 60,000/- of the advance amount of Rs. 3,50,000/-.
- (iii) The plaintiffs do not have claim any right over the suit land.
- (iv) The notarized deed of agreement dated 27-12-2021, of this suit is revoked by the parties and the original of the same is returned to the defendant.

The suit is disposed of accordingly, on compromise.